

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 137 OF 2015 &
IA NO. 219 OF 2015

Dated: 12th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Bamunara Industries Welfare Association ... **Appellant(s)**
Vs.
West Bengal Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rajiv Yadav
Mr. Aamir Zafar Khan

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.
Mr. C.K. Rai
Mr. Umesh Prasad
Mr. Mohit Rai for R-1

Mr. Ranjay Kr. Dubey for R-2

ORDER

The learned counsel, Mr. R.K. Dubey, representing Ms. Priya Puri, learned counsel for the Respondent No.2, submitted that the instant case may kindly be adjourned on the ground that son of Ms. Priya Puri, learned counsel for the Respondent No.2 is suffering from dengue fever.

Submission made by the learned counsel, Mr. R.K. Dubey, representing Ms. Priya Puri, learned counsel for the Respondent No.2, at supra, place on record.

The learned counsel appearing for the Appellant submitted that they do not have any objection to the adjournment of this matter.

In the light of above submissions, re-list the matter for hearing on **08.01.2018**, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
js/vt

(Justice N.K. Patil)
Judicial Member